

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.509 / 2025

In the matter of : -

Amit Gupta ... Applicant

Versus

New Okhla Industrial
Development Authority & Ors. ... Respondents

INDEX

SL. NO.	Particulars	Page No.
1.	Reply on behalf of Respondent No. 1, New Okhla Industrial Development Authority, with Affidavit & Annexures.	

Filed by:



(SHIVAM SAKSENA)

Advocate for Respondent No.1, NOIDA
210, Lawyers Chamber,
C.K. Daphtary Block,
Supreme Court, New Delhi-1
Ch.: 011 - 23073983
MOB : 99718 85963

Place: New Delhi
Date: 09.07.2026

INDEX

Particulars	Page No.
1. Reply on behalf of Respondent No. 1 with Affidavit	1 - 13
2. Annexure R1/1 Copies of Photographs	14 - 16
3. Annexure R1/2 Copies of Photographs depicting dust-free Zones in Noida	17 - 18
4. Annexure R1/3 Copies of the Office Order dt. 26.12.24, establishing the Dust Control Cell.	19
5. Annexure R1/4 Copy of the Office Orders dt. 19.11.2024	20 - 23
6. Annexure R1/5 Copy of Photographs depicting the C&D Plant	24 - 25
7. Annexure R1/6 Copy of Photographs depicting door to door Collection of garbage in Noida	26

8.	Annexure R1/7 Comparative Photographs	27
9.	Annexure R1/8 Copy of Photographs depicting state of roads	28 - 29
10.	Annexure R1/9 Copy of Photographs depicting the concerned area	30
11.	Annexure R1/10 Copy of Photographs depicting the concerned area	31
12.	Annexure R1/11 Comparative Photographs	32
13.	Annexure R1/12 Comparative Photographs	33 - 34
14.	Annexure R1/13 Copy of Letter dt. 19.11.2024	35
15.	Annexure R1/14 Comparative Photographs	36 - 40
16.	Annexure R1/15 Comparative Photographs	41
17.	Annexure R1/16 (Colly.) Photographs depicting the latest status	42 - 49

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 509 / 2025

In the matter of : -

Amit Gupta ... Applicant

Versus

New Okhla Industrial
Development Authority & Ors. ... Respondents

REPLY ON BEHALF OF
RESPONDENT NO. 1, NOIDA

Most Respectfully Showeth:-

1. In the present Original Application, this Hon'ble Tribunal is examining the issue of non-compliance of environmental norms while doing various works relating to cable laying, pipe repair and optical fibre work, gas line work and various other construction activities across the Noida, as alleged by the Applicant.

2. At the outset it is submitted that all allegations made and contentions raised in the present Original Application, so far as they are inconsistent with the contents of this Reply, are incorrect and denied.

3. It is submitted that in the O.A., certain allegations have been made against the PVVNL, for which they themselves are answerable to this Hon'ble Tribunal. They have been arrayed as Respondent Nos. 2 & 3 to the present proceedings.

4. It is submitted that the Noida city is a planned area where developmental activities are carried out over the lands acquired under the provisions of the Land Acquisition Act. The carrying out of developmental activities entails construction works and thereafter maintenance works which are required from time to time and are ever increasing on account of increase in population. The Applicant is trying to blow out of proportion by attempting to highlight as if there is dust and pollution all around, without appreciating that in carrying out of developmental and maintenance works, temporarily till the time the work is complete, there could be teething problems. The same holds true for every city in the country including the national capital. The answering respondent tries its level best to ensure continuous supply of potable water and a robust sewerage system. Generation, distribution and supply of electricity does not fall within the jurisdiction of the answering respondent. Such works are carried out by the PVVNL, and they alone are

responsible for these works. They have been arrayed as Respondents in the present O.A.

5. It is pertinent to submit that almost all of the developmental works that were being carried out, and have been highlighted by the Applicant, have been completed.

6. It is further submitted that the answering respondent takes the following measures, which are carried out on a daily basis to reduce dust/ air pollution within its jurisdiction:-

- a) Spraying of STP treated water on roads with the help of water tankers.
- b) Use of truck-mounted anti-smog guns and static anti-smog guns.
- c) Use of mechanical sweeping machines on main roads, in compliance with CAQM standards.

A copy of the photographs depicting the aforementioned measures are annexed hereto and marked as ANNEXURE R1/1.

7. In addition to the measures that are carried out on a daily basis, certain other measures have also been taken by the answering respondent, keeping in view the goal of reducing air/ dust pollution in Noida. These are as follows:-

- a) Creation of dust-free zones at various places. A copy of the photographs depicting some of the dust-free zones are annexed hereto and marked as ANNEXURE R1/2.
- b) Plantation of trees every year. Following are the year-wise details of the number of trees planted by the Authority since the year 2020-21:-

Year 2020-21: 5.09 lakh

Year 2021-22: 3.60 lakh

Year 2022-23: 3.67 lakh

Year 2023-24: 5.07 lakh

Year 2024-25: 3.38 lakh

Year 2025-26: 3.50 lakh

- c) A Dust Control Cell has been established by the NOIDA Authority, headed by the Manager (Public Health), which monitors complaints made regarding dust control on the Dust Control App. A copy of the Office Order dated 26.12.2024,

establishing the Dust Control Cell is annexed hereto and marked as ANNEXURE R1/3.

- d) Vide Office Orders dated 19.11.2024, 14 teams have been constituted by the Authority to monitor the entirety of Noida and ensure the compliance of various environmental norms and rules. A copy of the office orders dated 19.11.2024 are annexed hereto and marked as ANNEXURE R1/4.
- e) An agency has been engaged for the scientific disposal of C&D waste. A copy of photographs of the C&D plant are annexed hereto and marked as ANNEXURE R1/5.
- f) In terms of the norms set out in GRAP, heavy fines are imposed on construction agencies, executing organisations and vehicles that do comply with the requisite standards.
- g) Burning of garbage, litter, and use of coal for tandoors is banned and heavy fine is imposed on the violators.
- h) Door to door garbage collection is carried out daily by Noida Authority and its disposal is done scientifically, ensuring compliance of SWM Rules 2026. A copy of the photographs

depicting the manner in which door to door garbage is collected in Noida is annexed hereto and marked as ANNEXURE R1/6.

8. With respect to the NCAP fund, it is submitted that the Authority has received a sum of Rs. 84.24 crores from the CPCB, under the National Clean Air Programme, for improving the air quality within Noida. Out of the funds received, Rs. 34,32,00,352/- has been spent in the following manner:-

Sr.No.	Work	Quantity	Total amount (Rs.)
1	Truck Mounted Sprinkler Water Tanker	25 nos.	5,82,48,540.00
2	Truck Mounted Mechanical Road Sweeping Machine	4 nos.	2,01,12,776.00
3	Anti Smog Gun	15 nos.	3,86,33,200.00
4	Under Mission Life, installation sign boards at various places to make people aware about air pollution.	20 nos.	2,37,922.00
5	Strengthening of various roads under the Noida Authority's jurisdiction		22,59,67,914.00
Total (In Rs.)			34,32,00,352.00

9. So far as the question of PM10 particles is concerned, it is pertinent to note that the present average annual level of 155 $\mu\text{g}/\text{m}^3$ is a 27.23% reduction

from the level of 252 $\mu\text{g}/\text{m}^3$ in the financial year 2018-19, and there is reduction of about 21.31% from the level of 197 $\mu\text{g}/\text{m}^3$ from the base year of 2020-21. As regards PM_{2.5} particles, it is submitted that these are largely generated by combustion sources like vehicular emissions, industrial emissions, biomass burning etc., regulation or monitoring of which does not entirely fall in the Authority's jurisdiction. Be that as it may, the answering respondent has undertaken measures as highlighted in the preceding paragraphs, and undertakes to take further measures that this Hon'ble Tribunal may deem appropriate, to achieve/ meet the prescribed limits of concentration of PM particles in the air.

10. It is submitted that Noida falls within the NCR, and any pollution in the city is not and cannot be isolated from the NCR region. However, within its jurisdictional area, Noida Authority has been meticulously taking steps to ensure that ambient air quality is maintained, and by taking measures as explained above is ensuring that the air quality is not worse compared to the entire NCR.

11. With respect to the Photographs annexed by the Applicant as Annexure A-4 (Colly), the following is submitted by the answering respondent:-

a) Sector 120, 74-117 main road- The repair works that were being carried out are completed, and the road restored. Comparative photographs of the concerned area are annexed hereto and marked as ANNEXURE R1/7.

b) Noida 7x Sectors- The repair works stand completed, and the Authority is getting the roads cleaned daily through mechanical sweeping, use of anti-smog guns, truck-mounted sprinkler water tankers etc. The repair works were being carried out pursuant to the need of the increasing population, and with the aim of providing public amenities to the residents of these sectors. Photographs depicting the state of roads as on 1.07.2026 are annexed hereto and marked collectively as ANNEXURE R1/8.

c) Sector 98, 30-31 main road and Sector 52 metro station- The repair works were being carried out with the objective of providing residents with amenities like water, sewerage, electricity etc, and stand completed. Photographs of the concerned areas are annexed hereto and marked as ANNEXURE R1/9.

d) Sector 107, 72- admittedly, there were certain violations made by the contractor who was carrying out the concerned work, to which the Authority by letter dated 18.02.2025, informed the contractor that Environmental Compensation of Rs. 50,000 had been levied against it, and that proof of

payment of the same be made available with the Work Circle-3 of the Authority. Further, it is submitted that the subject area has been cleaned, and construction work is being carried out in compliance of environmental norms. Photograph of the concerned area is annexed hereto and marked as ANNEXURE R1/10.

e) Sector 50-41 road- Repair/ maintenance works have been completed, and the road repaired.

f) 76-75 main road- Repair/ maintenance works have been completed, and the road repaired. Comparative photographs are annexed hereto and marked as ANNEXURE R1/11

g) Sector 116- The Jal Dept. of the NOIDA Authority was carrying out work to install new STP lines, which stand completed. Comparative photographs are annexed hereto and marked as ANNEXURE R1/12

h) Sector 22, Blocks A and B- The Civil Department of the Authority vide letter dt. 08.08.2025, referring to the letters dated 19.11.2024, 29.11.2024, 16.01.2025 and 04.02.2025, informed the concerned Authority that environmental compensation to the tune of Rs. 50,000 has been levied against it for violation of environmental norms while laying cables on the

service road of Sector 22, Blocks A and B. It was further directed that the road be repaired within 3 days. A copy of the Letter dt. 08.08.2025 is annexed hereto and marked as ANNEXURE R1/13.

i) Sector 77, dust free area- The Civil and Horticulture Department of the Authority have restored the dust free zone and end to end paving. Comparative photographs of the concerned area are annexed hereto and marked as ANNEXURE R1/14.

j) Sector 58-59 road- The Civil and Horticulture Department of the Authority have restored the dust free zone and end to end paving. Comparative photographs of the concerned area are annexed hereto and marked as ANNEXURE R1/15.

12. As regards the additional documents dated 21.12.2025, filed by the applicant, the answering respondent submits certain photographs which clearly show that the answering respondent while carrying out development and/or maintenance works also carries out remedial work so as to control and minimize the flow of dust. The applicant is making allegations that Noida is one of the most polluted cities, without any basis to substantiate the allegations, not disclosing the source nor the comparative AQI Index for that

time of the other cities of the NCR. It is well known that the NCR is affected by burning of Parali which is not in Noida but still the city gets affected from neighboring states, accordingly the allegations made are denied. A copy of the photographs depicting the present status of the concerned areas are annexed hereto and marked as ANNEXURE R1/16.

13. In light of the factual position submitted above it is prayed that this Hon'ble Tribunal may graciously be pleased to taken this reply on record and pass such orders as it may deem fit and proper.

Dated 08 .07.2026

Respondent no. 1, NOIDA
through



SHIVAM SAKSENA
Advocate



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 509 / 2025

In the matter of -

Amit Gupta

... Applicant

Versus

New Okhla Industrial
Development Authority & Ors.

... Respondents

AFFIDAVIT

I, Rahul Kumar, S/o Sh. Sunil Kumar Gupta, aged about 33 years, resident of Main Administrative Office, Sector 6, Noida do hereby solemnly affirm and state as under :

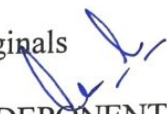
1. That the Deponent is presently posted as Manager (Civil) with the Respondent Authority and as such competent and authorized to affirm this affidavit on behalf of the said Respondent.

2. I state that the accompanying Reply has been drafted under my instructions. I have read the same and state that the contents thereof are true and correct to my knowledge as derived from the records of the Respondent

Authority.

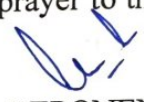


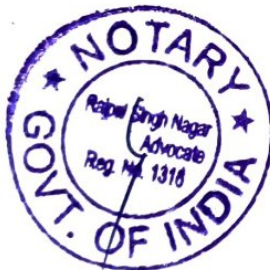
3. The Annexures are true copy of their respective originals


DEPONENT

VERIFICATION:

Verified at Noida on this the ____ day of July, 2026 that the factual contents of this Affidavit are true and correct to my knowledge as derived from the records of the case and nothing stated therein is false and nothing material has been concealed there from. The last para is prayer to this Hon'ble Court.


DEPONENT



ATTESTED

Rajpal Singh Nagar
Notary Public Noida
Gautambudh Nagar (U.P.)

08 JUL 2026

ANNEXURE R1/1

Water tanker Snaps

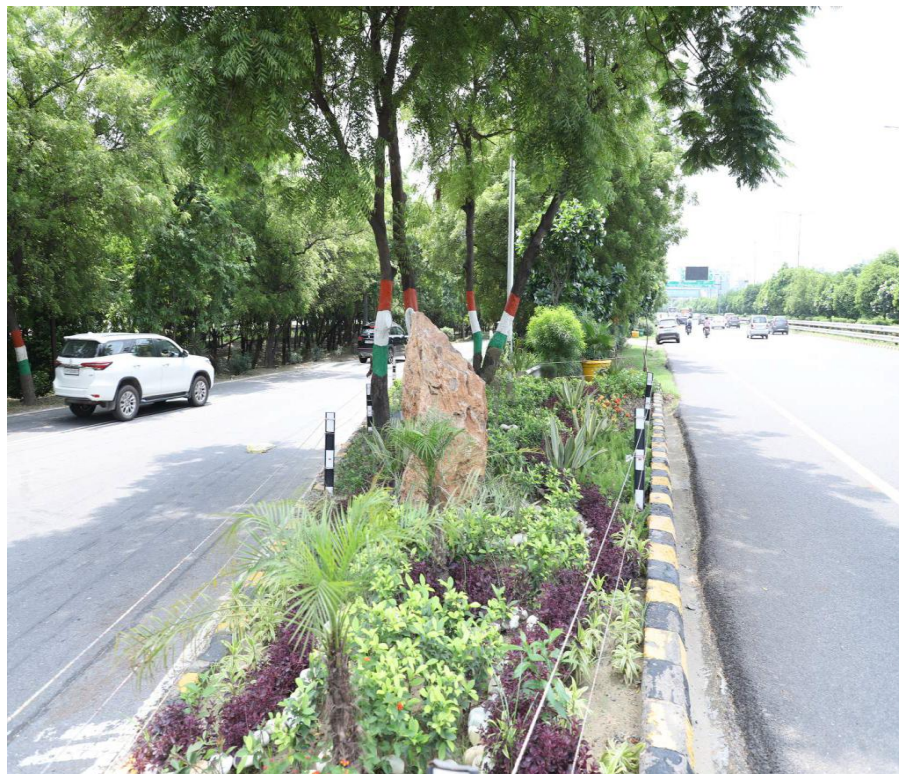


Anti-Smog gun Snaps



Mechanical Sweeping Machine Snaps

ANNEXURE R1/2**Dust Free Zones**



नवान ओखला औद्योगिक विकास प्राधिकरण

मुख्य प्रशासनिक भवन पीक्टर-8, नौएडा, जिला गौतमबुद्ध नगर-2021301

पत्रांक: नौएडा/मोप्रो(जन स्वा0)/2024/749

दिनांक: 26/12/24

कार्यालय आदेश

पूर्व कार्यालय आदेश पत्र संख्या: नौएडा/वि0का0(टी0)/2021/382, दिनांक 20.10.2022 के माध्यम से उ0प्र0 शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 के पत्र संख्या - 462/81 - 7 - 2021 - 09 (रिट)/2016 टी.सी. दिनांक 07 जून 2021 आदेश के अनुपालन में राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन हेतु डस्ट कंट्रोल से संबंधित कार्यवाही 'डस्ट कंट्रोल एप' के माध्यम से कराने हेतु नौएडा प्राधिकरण में 'डस्ट कंट्रोल सेल' गठित किया गया था। उपरोक्तानुसार नौएडा क्षेत्र हेतु गठित 'डस्ट कंट्रोल सेल' के सदस्यों का स्थानान्तरण एवं पदोन्नति होने के उपरान्त उक्त गठित सेल को निम्नानुसार संशोधित किया जाता है।

• महाप्रबन्धक (जन स्वास्थ्य)	अध्यक्ष
• महाप्रबन्धक (जल)	सदस्य
• उप महाप्रबन्धक (सिविल)	सदस्य
• उप निदेशक उद्यान, खण्ड-प्रथम	सदस्य
• परियोजना अभियन्ता (जन स्वास्थ्य- द्वितीय)	सदस्य
• वरिष्ठ प्रबन्धक (नौएडा ट्रैफिक सेल)	सदस्य

उपरोक्तानुसार गठित 'डस्ट कंट्रोल सेल' द्वारा आयोग एवं उ0प्र0 शासन पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 से प्राप्त दिये गये दिशा निर्देशों के अनुसार जिला प्रशासन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं नौएडा प्राधिकरण के समस्त विभागों से समन्वय स्थापित करते हुये कार्यवाही की जायेगी।

उक्त आदेश मुख्य कार्यपालक अधिकारी महोदय के अनुमोदन के उपरान्त जारी किया जा रहा है।

(संजय कुमार खत्री)

अपर मुख्य कार्यपालक अधिकारी

नौएडा।

प्रतिलिपि:-

1. निजी सचिव को मुख्य कार्यपालक अधिकारी महोदय के सूचनार्थ।
2. जिलाधिकारी, गौतमबुद्धनगर महोदय को सूचनार्थ।
3. विशेष कार्यधिकारी (एम0पी0) नौएडा को सूचनार्थ।
4. अपर मुख्य कार्यपालक अधिकारी(एस0पी0) को सूचनार्थ।
5. अपर मुख्य कार्यपालक अधिकारी(टी0टी0) को सूचनार्थ।
6. निदेशक, CAQM को सूचनार्थ।
7. महाप्रबन्धक (जल) को आवश्यक कार्यवाही हेतु।
8. महाप्रबन्धक (जन स्वास्थ्य/एन0टी0सी0) को आवश्यक कार्यवाही हेतु।
9. उप महाप्रबन्धक (सिविल) नौएडा को आवश्यक कार्यवाही हेतु।
10. परियोजना अभियन्ता (जन स्वास्थ्य) को आवश्यक कार्यवाही हेतु।
11. वरिष्ठ प्रबन्धक (एन0टी0सी0) को आवश्यक कार्यवाही हेतु।
12. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ।
13. उप निदेशक उद्यान-1 को आवश्यक कार्यवाही हेतु।
14. सहायक महाप्रबन्धक (सिस्टम) को नौएडा प्राधिकरण की वेबसाइट पर प्रकाशनार्थ।

अपर मुख्य कार्यपालक अधिकारी

नौएडा।

ANNEXURE R1/4

नवीन ओखला औद्योगिक विकास प्राधिकरण

कार्यालय महाप्रबन्धक, जन स्वास्थ्य, रीक्टर-94, कमाण्ड कंट्रोल सेन्टर, नौएडा

पत्रांक: नौएडा/मोप्र0(जन स्वा0)/2024/680

दिनांक: 29.11.2024

कार्यालय आदेश

कृपया अवगत कराना है कि NCR में GRAP IV माह नवम्बर से लागू हो चुका है, जिसको 04 चरणों में बांटा गया है।

- Stage 1. Poor Air Quality (AQI ranging between 201-300)
 Stage 2. Very for Air Quality (AQI ranging between 301-400)
 Stage 3. Severe Air Quality (AQI ranging between 401-450)
 Stage 4. Severe Air Quality (AQI more than 450)

वर्तमान स्थिति को देखते हुए Stage 1- Poor Air Quality (AQI ranging between 201-300) के अंतर्गत निम्न कार्यवाही तत्काल प्रभाव से करना सुनिश्चित करें -

1. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D waste in covered vehicles and its recycling at an appropriate processing facility.
2. Strictly enforce directions and yardsticks for use of anti-smog guns at C&D sites.
3. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction/maintenance/repair projects.
4. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 not to permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the 'web portal' of the respective state/ GNCTD, for remote monitoring of dust mitigation measures.
5. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.
6. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.
7. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.
8. Enforce complete ban on coal/firewood in Tandoors in Hotels, Restaurants and open eateries.
9. Ensure strict penal/legal action against non-compliant and illegal industrial units.
10. Stringently enforce all pollution control regulations in industries, brick kilns and hot mix plants etc.- strict compliance of the prescribed standards of emissions.
11. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.
12. Stringently enforce prohibition on open burning of biomass and municipal solid waste. impose maximum EC upon violations in accordance with Hon'ble NGT'S orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.
13. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.

उपरोक्त Compliance की जिम्मेदारी निम्नलिखित 4 टीमों के द्वारा सुनिश्चित कराया जाना है।

टीम का विवरण निम्न प्रकार है -

नोडल अधिकारी - श्री विश्वास कुमार त्यागी, परियोजना अभियन्ता (जन स्वा0-1।)

टीम - 1			
क्रम सं0	नाम	मोबाईल नं0	वर्क सर्किल
1	श्री अरुण कुमार सहायक परियोजना अभियन्ता (जन स्वा0-प्रथम)	8449484444	4 एवं 5
2	श्री संजीव कुमार सिंह स्वास्थ्य निरीक्षक (जन स्वा0-प्रथम)	9205691163	
3	श्री अब्दुल रहमान Associate Manager (Environment)	9012279864	

टीम - 2			
क्रम सं०	नाम	मोबाईल नं०	वर्क सर्किल
1	श्री सुशील कुमार सहायक परियोजना अभियन्ता (जन स्वा०-द्वितीय)	995322188	6, 9 एवं 10
2	श्री विकास पराशर अवर अभियन्ता (जन स्वा०-द्वितीय)	9643341331	
3	श्री भास्कर G.M. (Environment Cell)	7017302457	

टीम - 3			
क्रम सं०	नाम	मोबाईल नं०	वर्क सर्किल
1	श्री राहुल कुमार सहायक परियोजना अभियन्ता (जन स्वा०-द्वितीय)	8340111722	7 एवं 8
2	श्री राजेश कुमार स्वास्थ्य निरीक्षक (जन स्वा०-द्वितीय)	9205691164	
3	श्री कुमार गौरव Environmental officer	6207276402	

टीम - 4			
क्रम सं०	नाम	मोबाईल नं०	वर्क सर्किल
1	श्री उमेश चन्द्र सहायक परियोजना अभियन्ता (जन स्वा०-प्रथम)	9871090112	1, 2 एवं 3
2	श्री जगपाल सिंह स्वास्थ्य निरीक्षक (जन स्वा०-प्रथम)	9205691441	
3	श्री गोपाल कृष्ण शर्मा स्वास्थ्य निरीक्षक (जन स्वा०-प्रथम)	9205691329	
4	श्री ए० के० सिंह Head (Environment Cell)	7872742242	

अतः निर्देशित किया जाता है कि उपरोक्त गठित टीम के द्वारा किए गए सर्वे की रिपोर्ट अधोहस्ताक्षरी कार्यालय में जमा कराया जाना सुनिश्चित करें।

19/10/20
(एस० पी० सिंह)
महाप्रबन्धक (जन स्वास्थ्य)
नौएडा।

प्रतिलिपि:-

1. निजी सचिव को मुख्य कार्यपालक अधिकारी महोदय के अवलोकनार्थ।
2. निजी सचिव को अपर मुख्य कार्यपालक अधिकारी (एस०के०) महोदय के अवलोकनार्थ।
3. परियोजना अभियन्ता (जन स्वा०)-प्रथम एवं द्वितीय को आवश्यक कार्यवाही हेतु।
4. कार्यालय प्रति।

महाप्रबन्धक (जन स्वास्थ्य)
नौएडा।



नवीन ओखला औद्योगिक विकास प्राधिकरण

कार्यालय महाप्रबन्धक, जन रवास्थ्य, रीक्टर-94, कमाण्ड कंट्रोल सेन्टर, नौएडा

पत्रांक: नौएडा/मोप्रो(जन रवा0)/2024/679

दिनांक: 12/.../2024

कार्यालय आदेश

कृपया प्राधिकरण के पत्र सं० नौएडा/वि०का०(टी०)/356, दिनांक 14.10.2022 के द्वारा माननीय राष्ट्रीय हरित अधिकरण में योजित मूल प्रार्थना पत्र सं० 21/2014/वर्धमान कौशिक बनाम यूनिन ऑफ इंडिया एवं अन्य तथा मूल प्रार्थना पत्र सं० 95/2014/संजय कुलश्रेष्ठ बनाम यूनिन ऑफ इंडिया एवं अन्य में पारित आदेशों एवं ग्रेडेड रेसपांस एक्शन प्लान (GRAP) में दिये गये निर्देशों के क्रम में नौएडा प्राधिकरण के अधिसूचित क्षेत्र में वायु प्रदूषण रोकथाम हेतु वर्क सर्किलों के प्रभारी के नेतृत्व में दस टीमों का गठन किया गया था।

वर्तमान में वर्क सर्किलों के प्रभारियों के कार्य क्षेत्र में परिवर्तन/स्थानान्तरण के क्रम में संशोधित आदेश निम्नानुसार है—

वर्क सर्किल	वर्क सर्किल प्रभारी/मो०नं०	कार्यक्षेत्र
1	श्री डी०एल० वर्मा (9871090087)	1 से 12, 14, 14ए, 15, 15ए, 16, 55, 56 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। नया बांस, हरौला, झुण्डपुरा
2	श्री कपिलदेव सिंह (9717597709)	16ए, 17 से 21, 21ए, 25, 25ए, 26 से 32, 36, 37, 38ए, 95 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। हरिजन बस्ती, निठारी, अट्टा, मोरना
3	श्री राजकमल (9450912440)	38 से 51, 96 से 100 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। छलेरा बांगर, सदरपुर, आगाहपुर, बरौला, होशियारपुर
4	श्री अशोक कुमार (8318700917)	62 से 65, 69 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। रसूलपुर नवादा, छिजारसी, चोटपुर बहलोलपुर, हजरतपुर वाजिदपुर
5	श्री पारशनाथ सोनकर (9696436557)	22 से 24, 33, 33ए, 34, 35, 52 से 54, 54 से 61, 66 से 68, 70, 71, 121, 123 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। ममूरा, गिझोड़, बिशनपुरा, बसई (ब्रह्मउददीननगर), गढ़ी चौखण्डी, चौड़ा सादातपुर, रघुनाथपुर
6	श्री के० वी० सिंह (9456633480)	72 से 79, 112, 113, 115 से 120, 122 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। सर्फाबाद, पर्थला खंजरपुर, सोरखा
7	श्री सतेन्द्र गिरि (9205691306)	80, 81, 83, 84ए, 85 से 90, 138, 139, 139ए, 139बी, 140, 140ए, एन.ई.पी.जेड, फेस-11, होजरी काम्प्लेक्स एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। नगला चरणदास, ककराला, इलाबांस, नया गांव, याकूबपुर, अलवर्दीपुर, भूडा, कूलेसरा, हल्दीनी, लखनावली, सुथियाना
8	श्री अनिल कुमार (9760033430)	82, 91 से 93, 93ए, 93बी, 101, 102, 104 से 108, 110, 136, 137, 141 से 143, 143ए, 143बी, 144 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। भंगेल, सलारपुर, हाजीपुर, गढ़ी, शहदरा, गोडा
9	श्री सतेन्द्र गिरि (9205691306)	94, 94ए, 124 से 135, 163 से 167, 167ए, 167बी, 168 एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। रायपुर, बख्तावरपुर, सुल्तानपुर, शाहपुर गोवर्धनपुर, असगरपुर जागीर, नगली साखपुर, नगली वाजिदपुर, मंगरोली, छपरोली, दल्लुपुरा, मोहियापुर, याकूतपुर, रोहिल्लापुर, दोस्तपुर मंगरोली, असदुल्लापुर, बेगमपुर

10	श्री प्रवीन सलोनिया (9871090103)	145 से 148, 148ए, 149, 149ए, 150, 151, 151ए, 152 से 157 से 162, 162ए एवं वर्क सर्किल के अन्तर्गत पड़ने वाले मुख्य मार्ग। गलगढा, शफीपुर, गुलावली, डेरी पड़ितों की, डेरी गुर्जरों की, बादीली, झट्टा, कामगवस्थापुर, मोमनाथल, कोण्डली, गढ़ी रामरतीपुर
----	-------------------------------------	--

उक्त वर्क सर्किल प्रभारियों को वायु प्रदूषण की रोकथाम हेतु निम्न दायित्व होंगे—

1. उपरोक्त सभी टीमों द्वारा प्रतिदिन अपने-अपने क्षेत्र का निरीक्षण किया जाएगा तथा प्रतिदिन निरीक्षण की रिपोर्ट उप महाप्रबन्धक (सिविल) के माध्यम से नोडल अधिकारी उप महाप्रबन्धक/वरिष्ठ परिष्ठ अभियन्ता (जन स्वास्थ्य) को प्रेषित की जायेगी।
2. सभी वर्क सर्किल प्रभारी अपने-अपने कार्यक्षेत्र में Water Sprinkling का शेड्यूल बनाकर STP के शोधित जल से सड़कों पर Sprinkling करावेंगे तथा प्रतिदिन की रिपोर्ट उप महाप्रबन्धक (सिविल) के माध्यम से नोडल अधिकारी उप महाप्रबन्धक/वरिष्ठ परिष्ठ अभियन्ता (जन स्वास्थ्य) को प्रेषित की जायेगी।
3. सभी वर्क सर्किल प्रभारी अपने-अपने कार्यक्षेत्र में सड़कों को गड़्ढामुक्त रखेंगे तथा गड़्ढों की मरम्मत की प्रगति आख्या प्रत्येक सप्ताह उप महाप्रबन्धक (सिविल) के माध्यम से नोडल अधिकारी उप महाप्रबन्धक/वरिष्ठ परिष्ठ अभियन्ता (जन स्वास्थ्य) को प्रेषित की जायेगी।
4. निरीक्षण के दौरान कहीं भी वायु प्रदूषण होता हुआ पाये जाने या आग जलाये जाने की घटना पाये जाने पर आग बुझाने के पश्चात् स्थल की फोटोग्राफी कराई जायेगी।
5. वर्क सर्किल के अन्तर्गत सभी Hot Mix Plant/RMC Plant में वायु प्रदूषण न हो इसका प्रतिदिन निरीक्षण सुनिश्चित किया जाए।
6. माओ राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के क्रम में उल्लंघनकर्ताओं पर अर्थदण्ड आरोपित भी किया जाना सुनिश्चित करेंगे।
7. वर्क सर्किल प्रभारी यदि आवश्यकता समझे तो अपने स्तर से सैक्टर प्रभारी नियुक्त करते हुए नाम व मोबाईल नं० सहित अवगत कराना सुनिश्चित करेंगे।
8. वायु प्रदूषण की रोकथाम की दैनिक रिपोर्ट/सूचना उप महाप्रबन्धक (सिविल) के कार्यालय में प्रस्तुत की जाएगी।

M. S. M.
(एसओ पी० सिंह)
महाप्रबन्धक (जन स्वास्थ्य)
नौएडा।

प्रतिलिपि:-

1. निजी सचिव को मुख्य कार्यपालक अधिकारी महोदय के अवलोकनार्थ।
2. निजी सचिव को अपर मुख्य कार्यपालक अधिकारी (एसओके०) महोदय के अवलोकनार्थ।
3. विशेष कार्याधिकारी (एम०पी०) महोदय के अवलोकनार्थ।
4. निजी सचिव को अपर मुख्य कार्यपालक अधिकारी (एसओपी०/वी०टी०) महोदय के अवलोकनार्थ।
5. महाप्रबन्धक (जल/बि०यॉ०) को सूचनार्थ।
6. उप महाप्रबन्धक (सिविल) को सूचनार्थ।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नौएडा को सूचनार्थ।
8. वरिष्ठ प्रबन्धक, वर्क सर्किल 1 से 10 तक को अनुपालन सुनिश्चित करने हेतु।
9. परियोजना अभियन्ता (जन स्वा)-प्रथम एवं द्वितीय को अनुपालन सुनिश्चित करने हेतु।
10. कार्यालय प्रति।

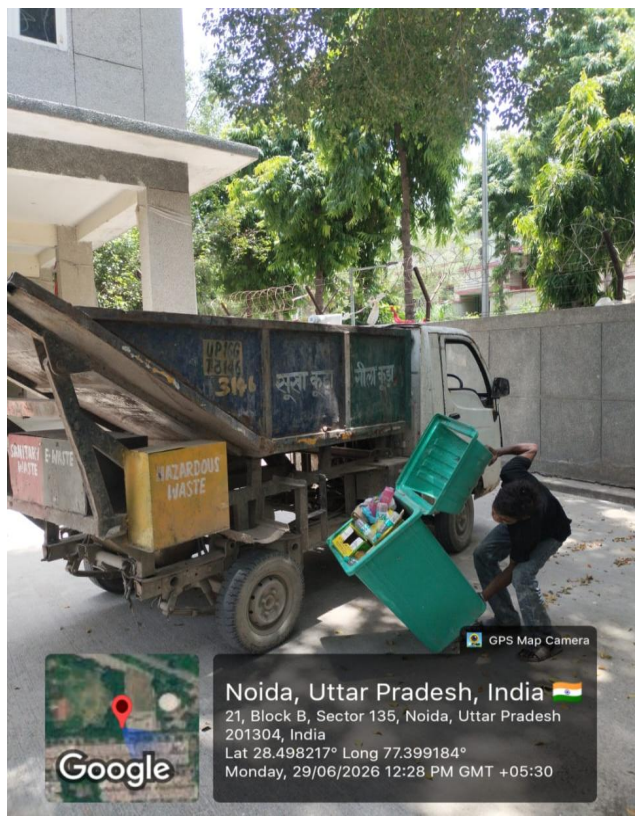
M. S. M.
महाप्रबन्धक (जन स्वास्थ्य)
नौएडा।



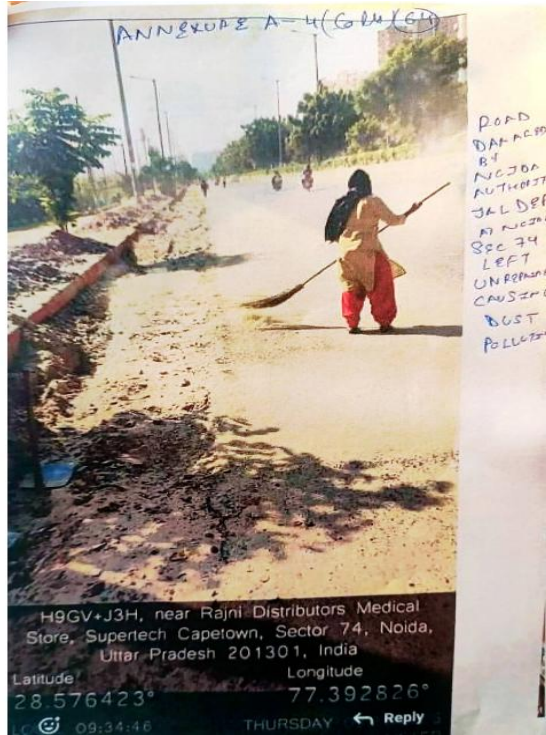
C&D by products



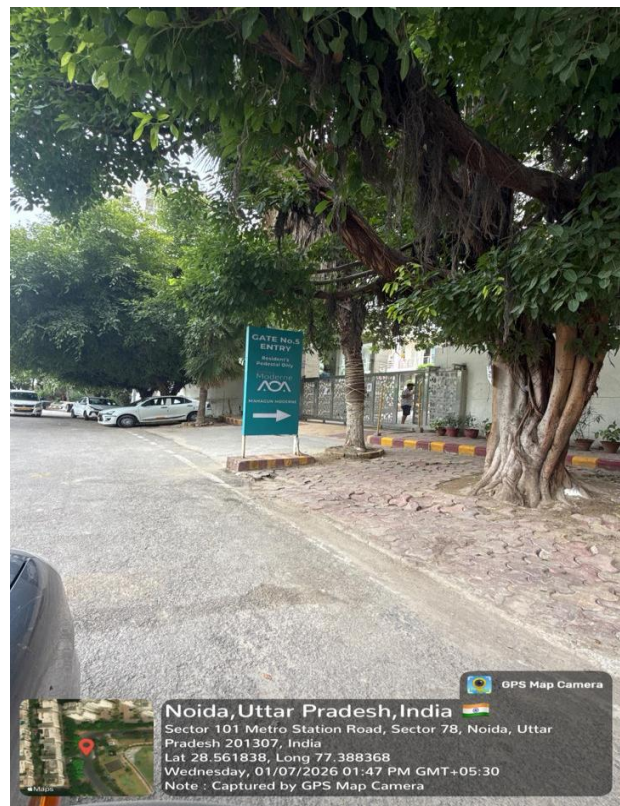
ANNEXURE R1/6

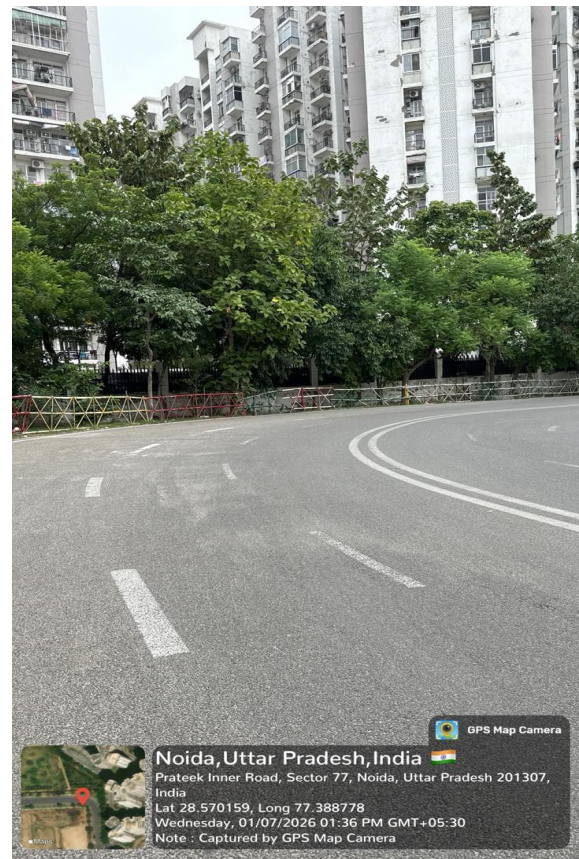
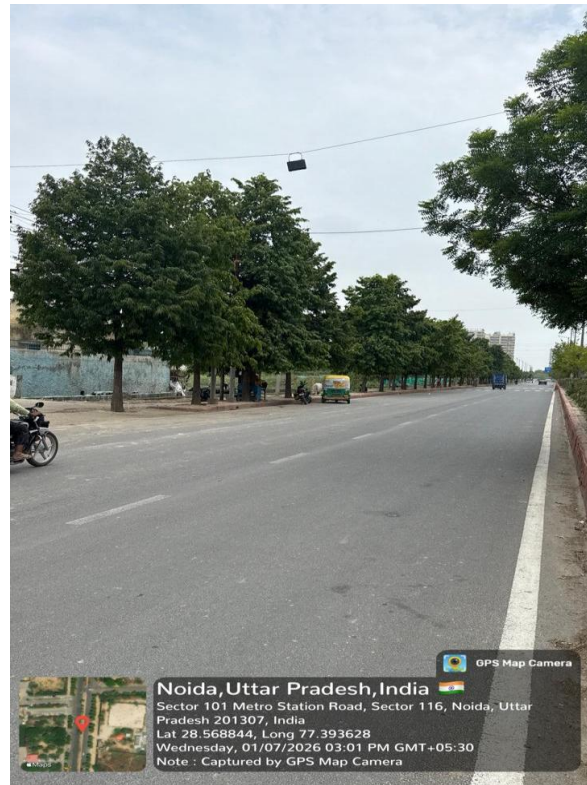


ANNEXURE R1/7

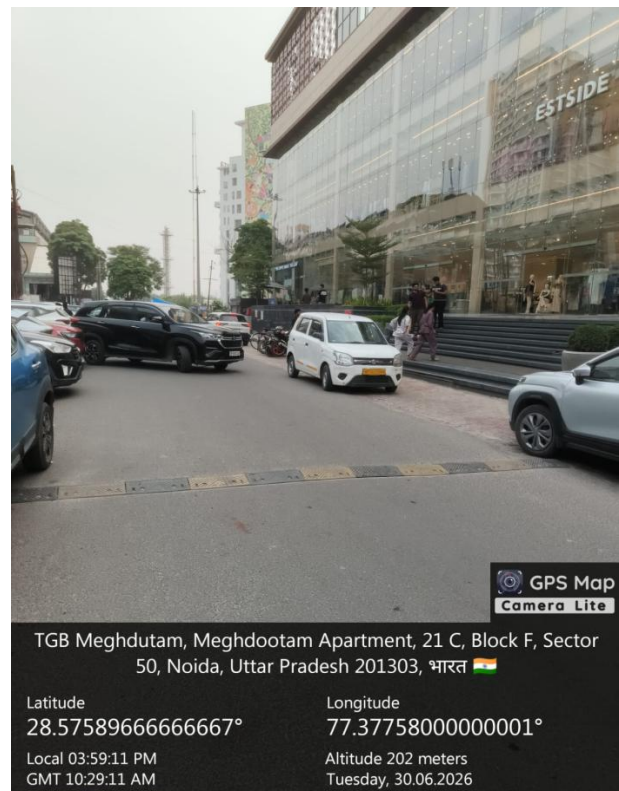
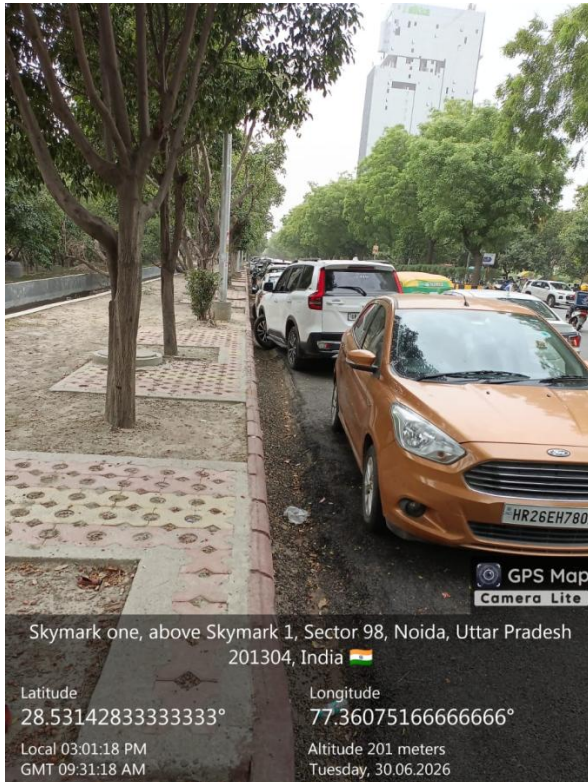


ANNEXURE R1/8



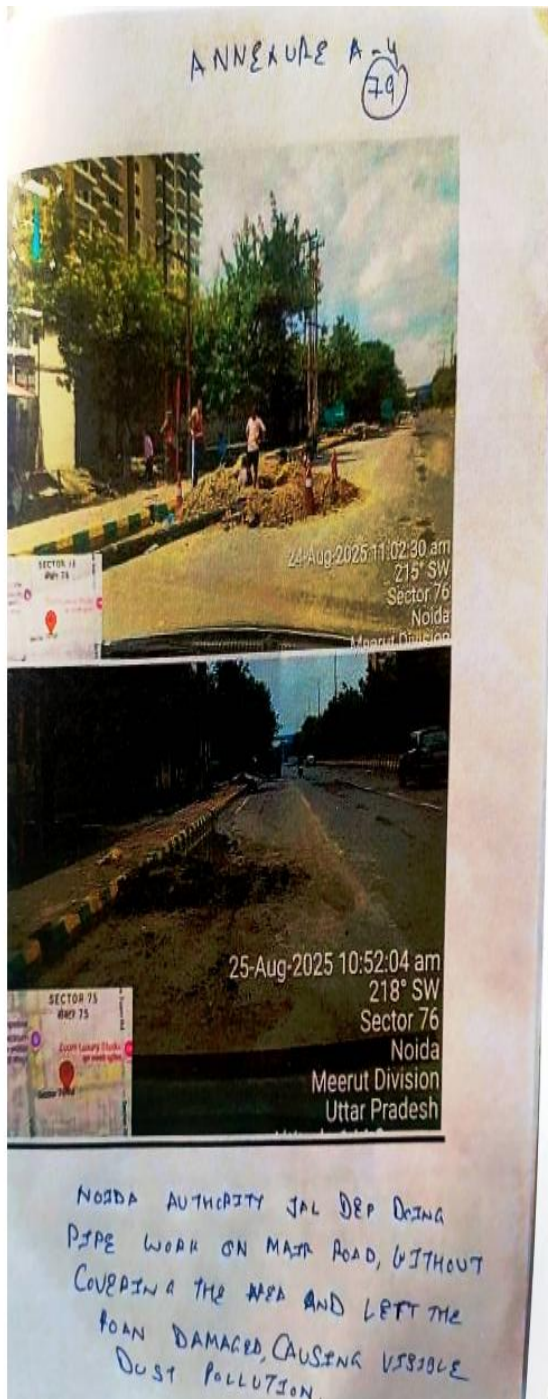


ANNEXURE R1/9

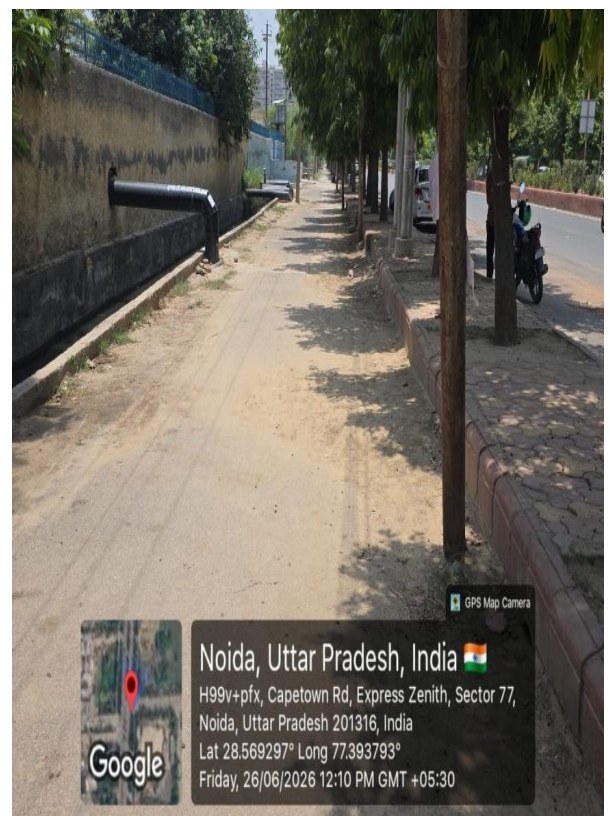
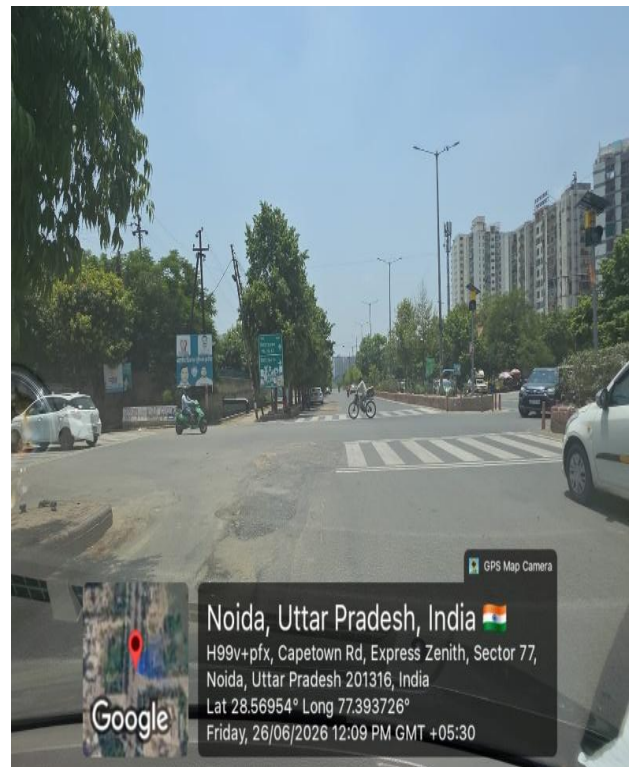
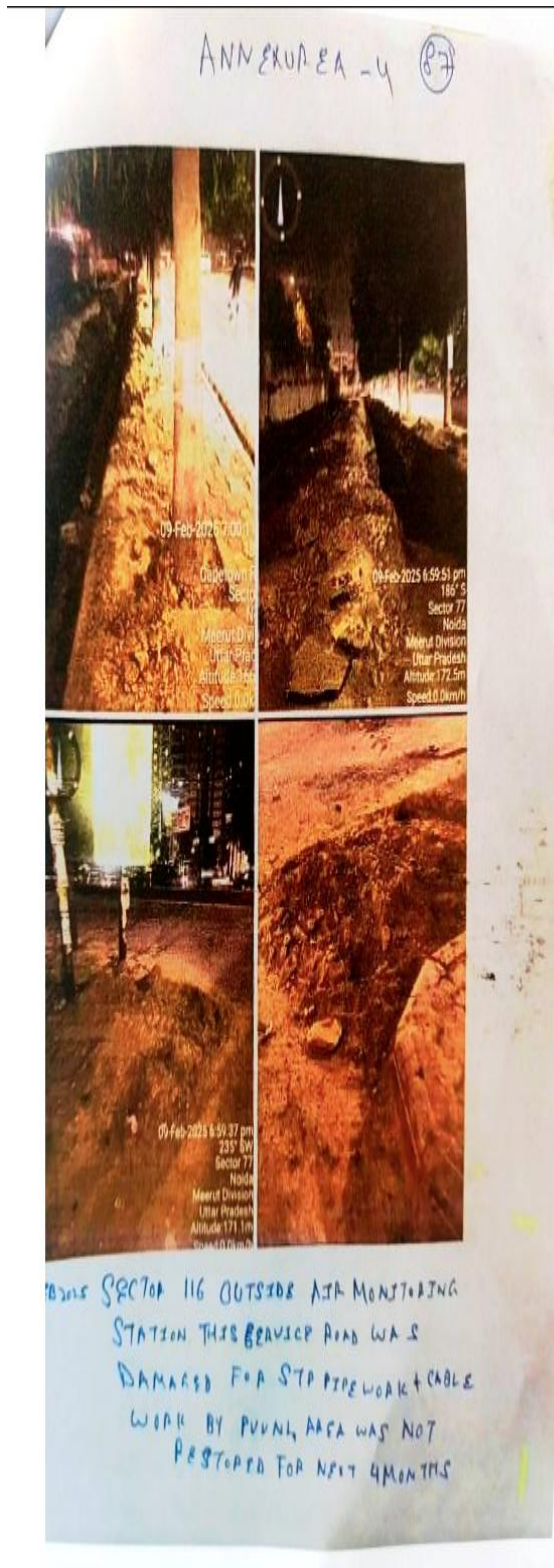




ANNEXURE R1/11



ANNEXURE R1/12





नवीन ओखला औद्योगिक विकास प्राधिकरण

कार्यालय वरिष्ठ प्रबंधक

वर्क सर्किल-द्वितीय, घाटर वर्क्स कम्पाउण्ड
सैक्टर-19, नौएडा, जिला-गौतमबुद्ध नगर-201301

पत्रांक:- नौएडा/व०प्र० (व०स०-2)/2025/ 755

दिनांक-01/08/25

अधिशाली अभियन्ता

विद्युत नगरीय, वितरण खण्ड-VII

33/11, के०वी० उपस्थान सैक्टर-62 सी, नौएडा।

विषय:- सैक्टर-22 के A-Block व B-Block के सामने सर्विस रोड पर विद्युत केबिल डालने हेतु की गयी खुदाई के सम्बन्ध में।

सन्दर्भ:- पत्रांक:- नौएडा/व०प्र० (व०स०-2)/2025/4964, दिनांक-19.11.2025

नौएडा/व०प्र० (व०स०-2)/2025/5067, दिनांक-29.11.2025

नौएडा/व०प्र० (व०स०-2)/2025/5490, दिनांक-16.01.2025

नौएडा/व०प्र० (व०स०-2)/2025/5629, दिनांक-04.02.2025

IGRS No.-40014124029493, Dt.-05.12.2025 एवं

उपरोक्त सन्दर्भित पत्रों का अवलोकन करना चाहें जिसके माध्यम से Sub-Division Officer को बार-बार अवगत कराया गया है कि आपके विभाग के संविदाकार द्वारा सैक्टर-22 के A-Block व B-Block के सामने सर्विस रोड पर विद्युत केबिल डालने हेतु सड़क की खुदाई की गई है। संविदाकार द्वारा खुदाई किए गये गड्ढों को कार्यस्थल पर बिना मरम्मत किये ऐसे ही छोड़ दिया गया है (फोटोग्राफ पत्र के साथ संलग्न है) जिसके कारण धूल उत्सर्जित हो रहा है जो कि माननीय राष्ट्रीय हरित अधिकरण के नियमों का उल्लंघन है। साथ ही सोशल मीडिया एवं आई.जी.आर.एस. के माध्यम से भी उक्त गड्ढों की निरंतर शिकायत की जा रही है। इसके अतिरिक्त आगन्तुकों एवं वाहनों को परेशानी का सामना करना पड़ता है साथ ही दुर्घटना की संभावना भी बनी रहती है। उनको बार-बार निर्देशित करने के बावजूद भी अभी तक कोई भी कार्यवाही नहीं की गयी है जो कि अत्यन्त खेद का विषय है।

अतः कृपया उक्त मार्ग पर किये गये गड्ढों की मरम्मत 03 दिन के अन्दर कराते हुए माननीय राष्ट्रीय हरित अधिकरण व राष्ट्रीय राजधानी क्षेत्र एवं निकटवर्ती क्षेत्र वायु गुणवत्ता प्रबंधन आयोग के नियमों के तहत संविदाकार के विरुद्ध मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए० नं० 21/2024 वर्द्धमान कौशिक बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक-11.12.2015 के अनुपालन में नियमानुसार रु. 50,000/- (रुपए पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति/अर्धदण्ड अधिरोपित करते हुए अधोहस्ताक्षरी को अवगत कराने का कष्ट करें।

संलग्नक:- उपरोक्तानुसार।

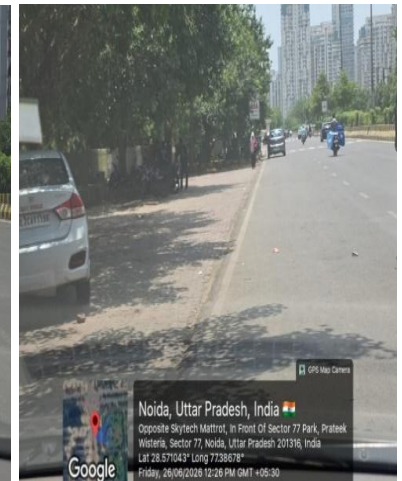
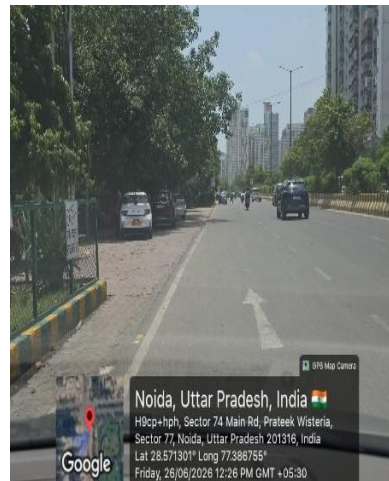
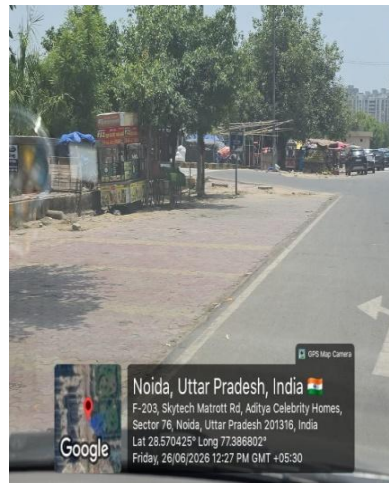
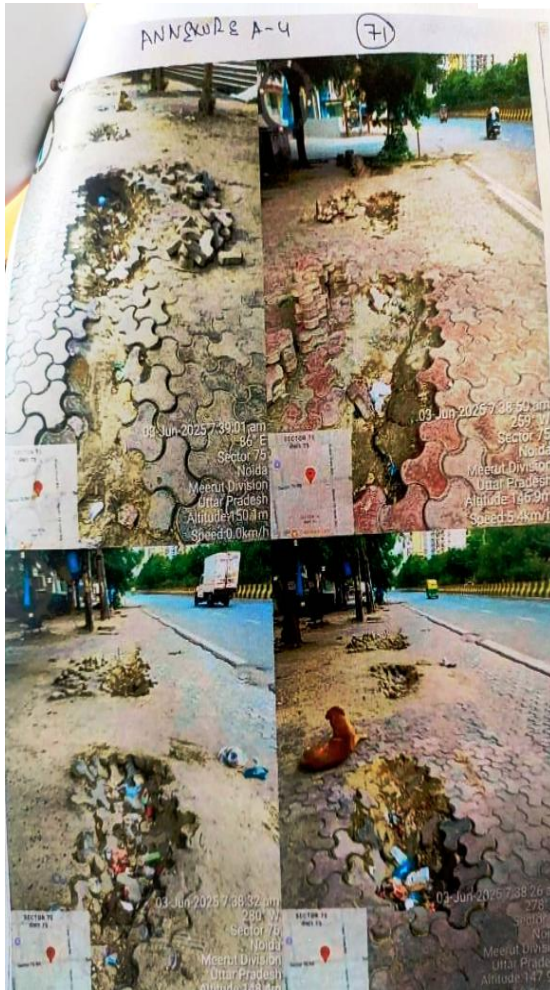
(कपिल सिंह)
वरिष्ठ प्रबंधक
वर्क सर्किल-2, नौएडा

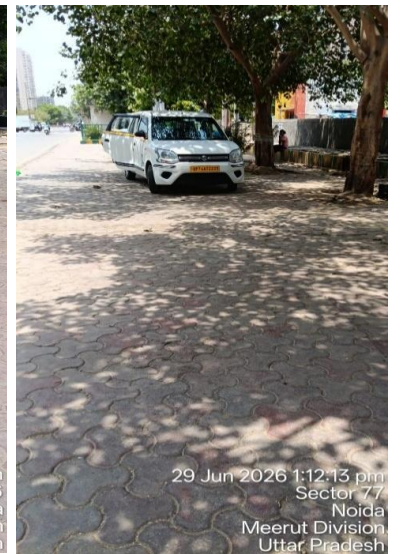
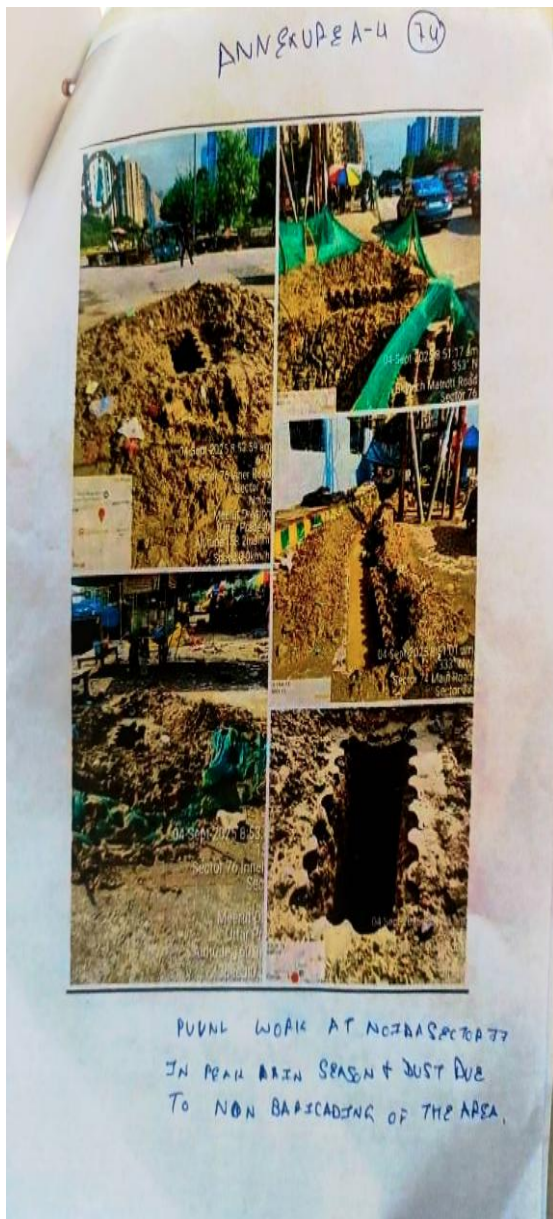
प्रतिलिपि:-

- जिलाधिकारी गौतमबुद्धनगर महोदय को सादर अवलोकनार्थ प्रेषित।
- महाप्रबंधक (सिविल-I) महोदय को सादर सूचनार्थ प्रेषित।
- उप महाप्रबंधक (सिविल) महोदय को सादर सूचनार्थ प्रेषित।
- क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण बोर्ड, सैक्टर-1, नौएडा को उनके उक्त सन्दर्भित पत्र के सम्बन्ध में सूचनार्थ।
- प्रबंधक (एन) सम्बन्धित अवर अभियन्ता को आवश्यक कार्यवाही हेतु।

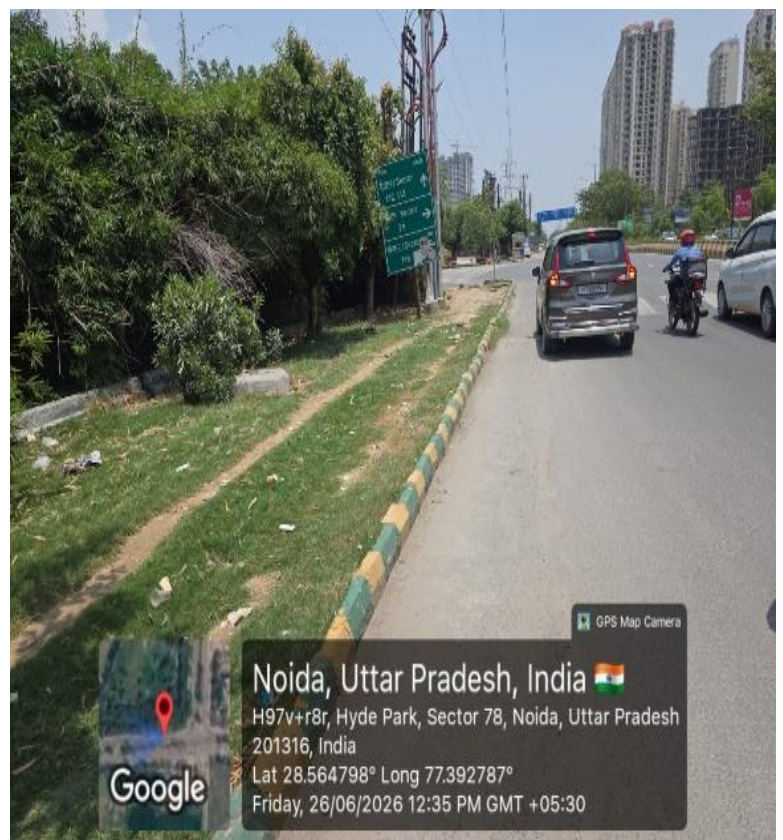
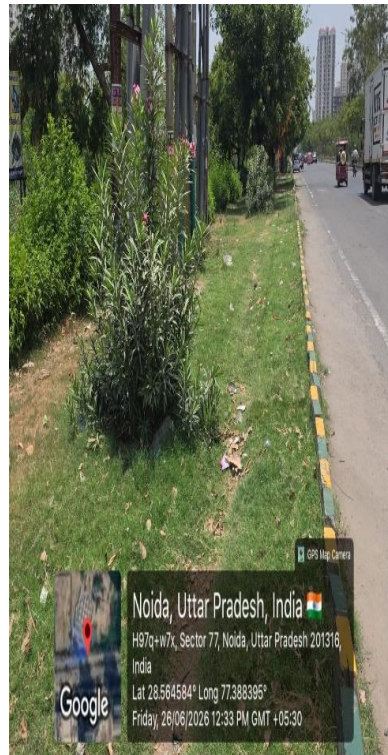
वरिष्ठ प्रबंधक
वर्क सर्किल-2, नौएडा

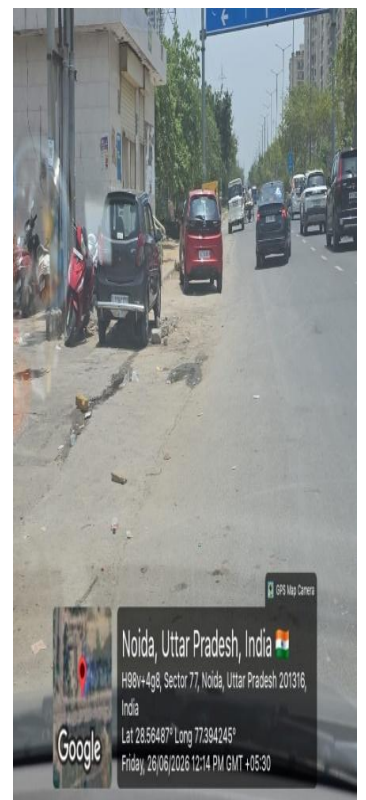
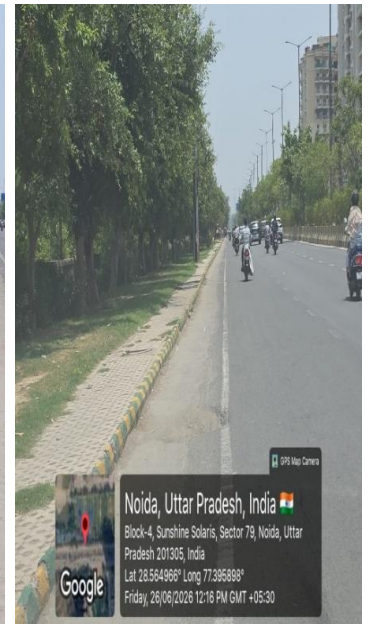
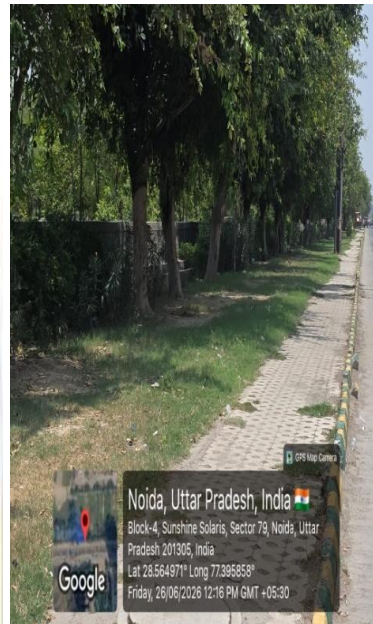
ANNEXURE R1/14



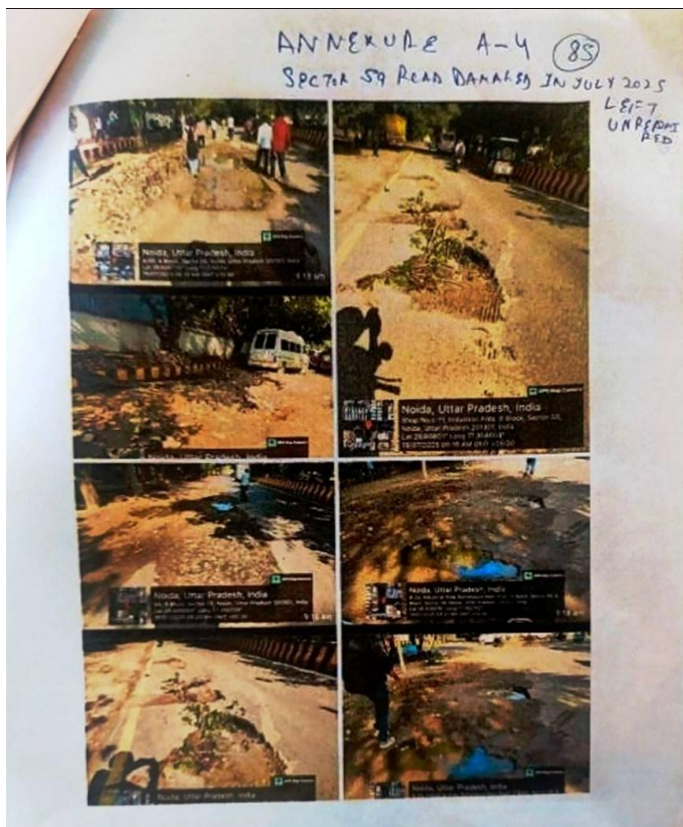




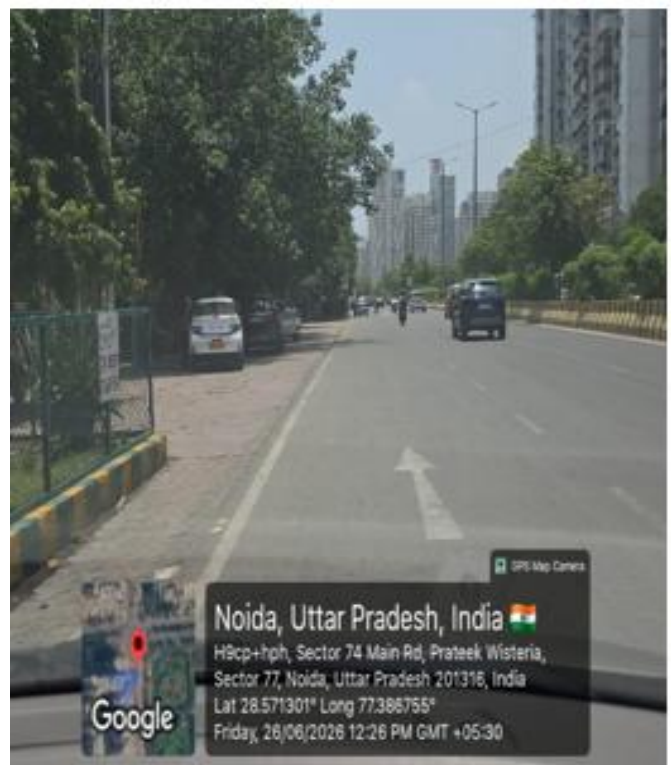




ANNEXURE R1/15

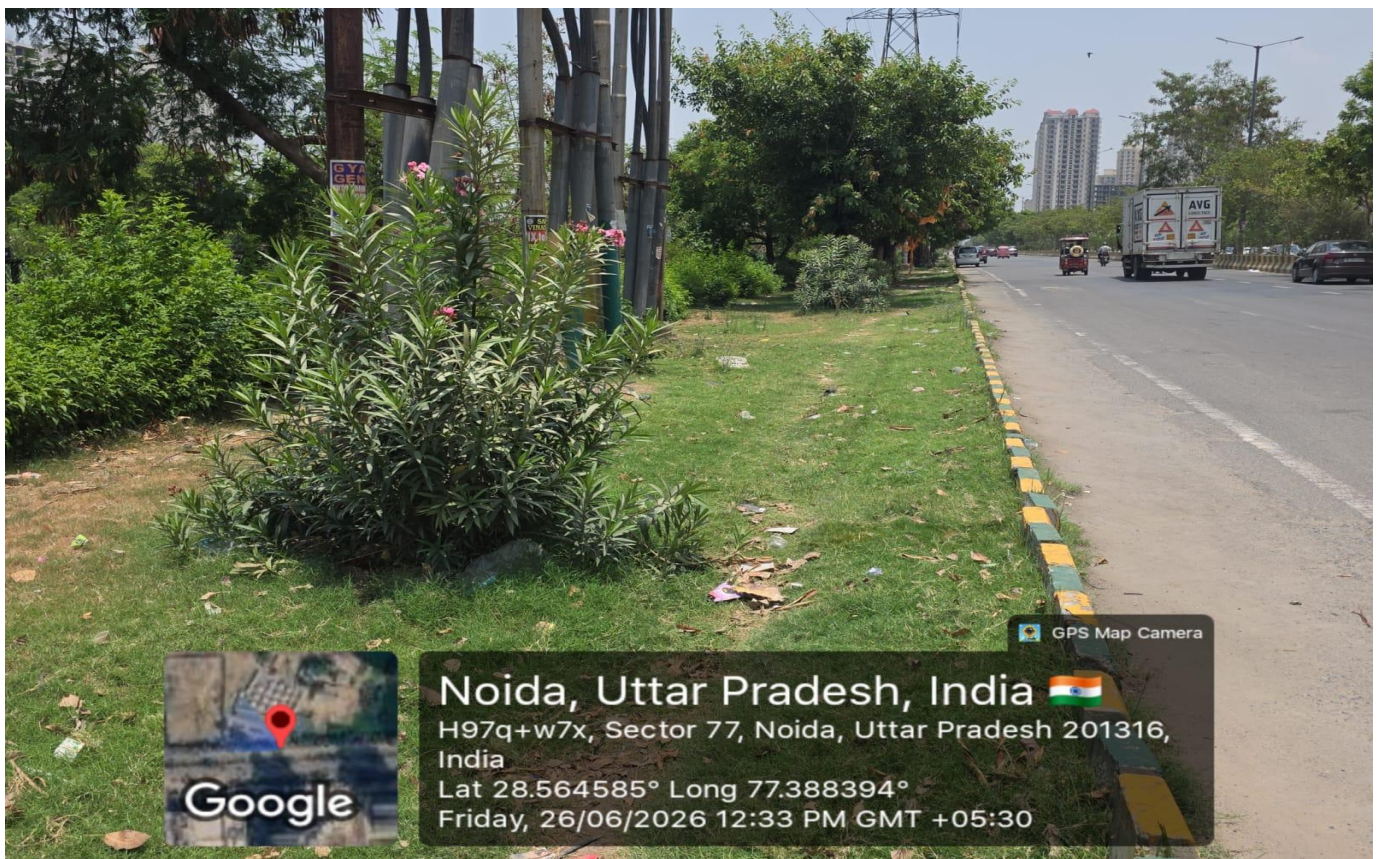


ANNEXURE R1/16 (Colly.)







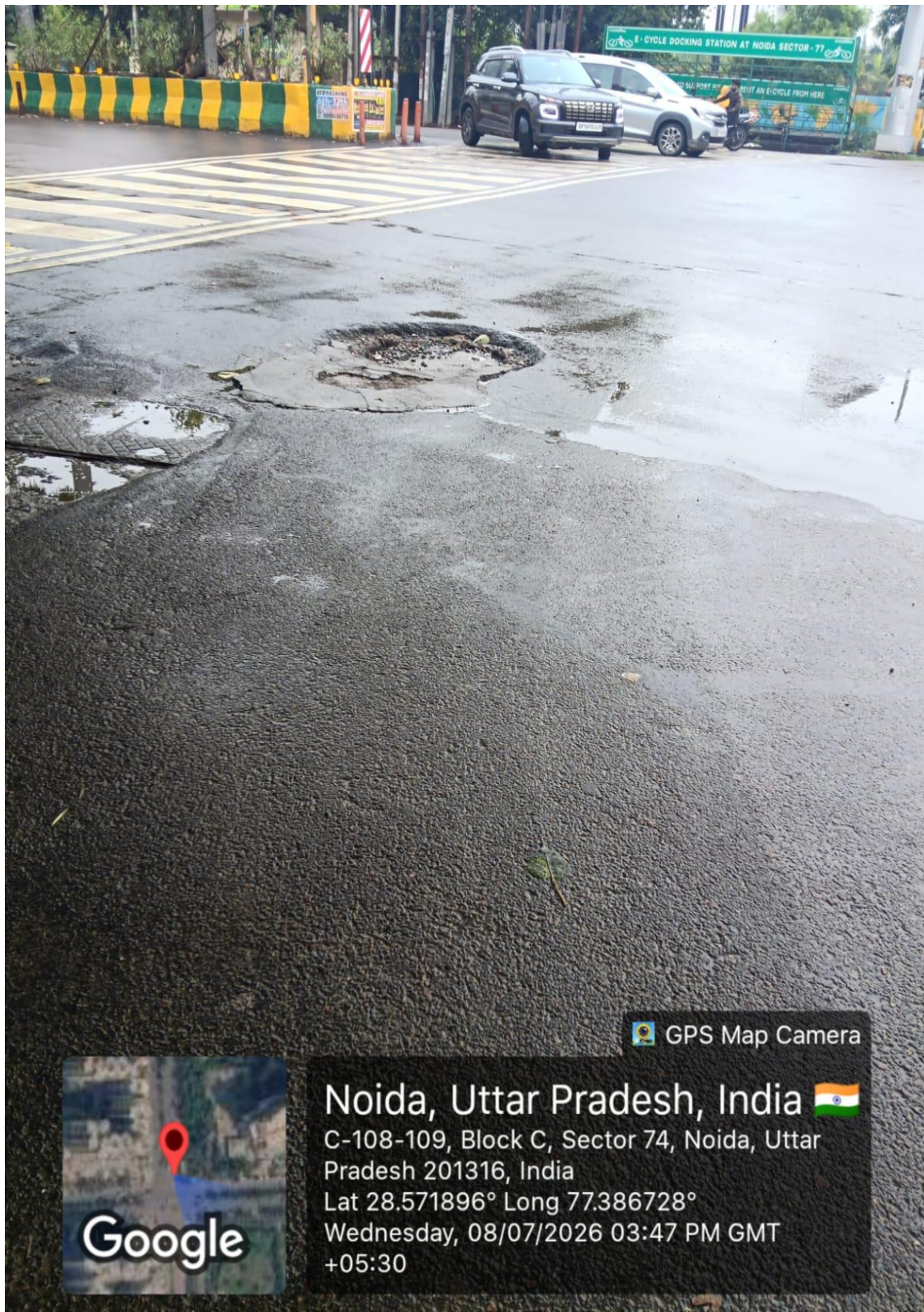






800

48



GPS Map Camera



Noida, Uttar Pradesh, India

C-108-109, Block C, Sector 74, Noida, Uttar Pradesh 201316, India

Lat 28.571896° Long 77.386728°

Wednesday, 08/07/2026 03:47 PM GMT +05:30

